

COURT- 1**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****APL No. 105 OF 2015 & IA No. 169 OF 2015 & IA No. 242 OF 2015****APL No. 172 OF 2015 & IA No. 283 OF 2015****APL No. 227 OF 2015 & IA No. 373 OF 2015****Dated: 20th September, 2019****Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member(P & NG)****In the matter of:****APL No. 105 OF 2015 & IA No. 169 OF 2015 & IA No. 242 OF 2015****Bharat Petroleum Corporation Ltd. Appellant(s)****Versus****Sabarmati Gas Ltd. Respondent(s)****Counsel for the Appellant(s) : Rajat Navet****Counsel for the Respondent(s) : Md. Ehraz Zafar for R2/PNGRB
Piyush Joshi for R1
Divyam Dhyani for R2/PNGRB
Sumiti Yadava for R1
Prakhar Kaintura for R1****APL No. 172 OF 2015 & IA No. 283 OF 2015****Bharat Petroleum Corporation Limited Appellant(s)****Versus****Sabarmati Gas Limited Respondent(s)****Counsel for the Appellant(s) : Rajat Navet for A1****Counsel for the Respondent(s) : Md. Ehraz Zafar for R2/PNGRB
Piyush Joshi for R1
Divyam Dhyani for R2/PNGRB
Sumiti Yadava for R1
Prakhar Kaintura for R1****APL No. 227 OF 2015 & IA No. 373 OF 2015**

GAIL (India) Ltd.

.... **Appellant(s)**

Versus

Sabarmati Gas Ltd.

.... **Respondent(s)**

Counsel for the Appellant(s) : Abhishek Praharaj for A1

Counsel for the Respondent(s) : Md. Ehraz Zafar for R2
Piyush Joshi for R1
Divyam Dhyani for R2
Sumiti Yadava for R1
Shushant Chaturvedi for R2
Prakhar Kaintura for R1

ORDER

Learned counsel for the Appellant in Appeal No. 227 of 2015 requested for a short adjournment in these matters.

List these matters for further hearing on **01.11.2019**, as requested by learned counsel for the Appellant appearing in Appeal No. 227 of 2015 and agreed by learned counsel for the other side.

Mr. B.N. Talukdar
Techincal Member(P & NG)

Mrs. Justice Manjula Chellur
Chairperson

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